

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF HBS AUTO AND ANC SEZ PRIVATE LIMITED**

1.	Name of corporate debtor	HBS Auto and ANC SEZ Private Limited
2.	Date of incorporation of corporate debtor	08 <sup>th</sup> October, 2007
3.	Authority under which corporate debtor is incorporated / registered	ROC- Mumbai, Maharashtra
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201MH2007PTC174797
5.	Address of the registered office and principal office (if any) of corporate debtor	505, Ceejay House, Dr. Annie Besant Road, Worli, Mumbai- 400018
6.	Insolvency commencement date in respect of corporate debtor	Date of Order – 02 <sup>nd</sup> January 2024 Date of Receipt of Order – 06 <sup>th</sup> January, 2024
7.	Estimated date of closure of insolvency resolution process	04 <sup>th</sup> July, 2024 (From the date of receipt of the order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Avinash Ambikaprasad Shukla IBBI/IPA/003/IP-ICAI-N-00243/2019-2020/12839
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Level 3, Padma Palace, Plot No.79, Sector 28, Vashi, Navi Mumbai-400703  Email: avinashshukla1708@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1221, Maker Chamber V, Nariman Point, Mumbai - 400021. Email: rp.haaspl@gmail.com
11.	Last date for submission of claims	20 <sup>th</sup> January, 2024 (From the date of Receipt of Order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of HBS Auto and ANC SEZ Private Limited on 02nd January, 2024 (Order received on 06th January 2024).

The creditors of HBS Auto and ANC SEZ Private Limited, are hereby called upon to submit their claims with proof on or before 20th January, 2024 to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA  
– Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

**Date: 08<sup>th</sup> January, 2024**  
**Place: Mumbai**



**Avinash Ambikaprasad Shukla**  
**Interim Resolution Professional**  
**IBBI Reg. No.: IBBI/PA-003/PA-ICAI-N-00243/2019-2020/12839**  
**AFA: AA3/12839/02/070125/301093 valid upto 07.01.2025**